

ITEM NO.6 Court 5 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11918/2021

(Arising out of impugned final judgment and order dated 20-04-2021 in WP(C) No.9742/2021 passed by the High Court Of Kerala At Ernakulam)

DR. K.T. JALEEL

Petitioner(s)

VERSUS

V.K MUHAMMED SHAFI & ORS.

Respondent(s)

(IA No.92368/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92369/2021-EXEMPTION FROM FILING O.T. and IA No.92371/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 01-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv

Mr. Bijo Mathew Joy, Adv

Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner after arguing for some time seeks permission to withdraw this Special Leave Petition.

Permission granted.

The Special Leave Petition is accordingly,
dismissed as withdrawn.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master